

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 355/90
T. XXXXX

xxx

DATE OF DECISION 8.5.90

V.N. Sivan and 137 others Applicant (s)

V.R.Ramachandran Nair Advocate for the Applicant (s)

Versus

General Manager, S.Rly Respondent (s)
and others

M.C.Cherian and TA Rajan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

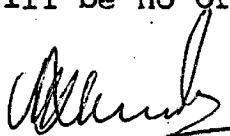
JUDGEMENT

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

Heard the learned counsel for both the parties. In this application ~~whereby~~ the applicants have challenged the termination of their service as Casual Workers vide the impugned order dated 9th April, 1990 at Annexure-C. They have also prayed that the respondents may be directed to allow the applicants to continue in service.

2. Shri M.C.Cherian, learned counsel for the respondents appeared before us and stated at the Bar that the impugned order

dated 9th April, 1990 whereunder the services of the applicants were to be terminated on 7th May, 1990 has not been implemented and that the applicants are still continuing in service. The learned counsel for the respondents was good enough also to assure that the services of the applicants ~~will not be~~ will be terminated only in accordance with law and also if no person junior to the applicants is retained in service. On the basis of this assurance, the learned counsel for the applicants does not wish to press the application any further. The application is therefore, closed as not pressed. The M.P. or joint application is also disposed of. In the circumstances there will be no order as to costs.


(A.V. Haridasan)
Judicial Member


(S.P. Mukerji)
Vice Chairman

8.5.90

Ksn.